

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**(IB)-1091(ND)2018**

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2018.**

**NAME OF THE COMPANY: M/s. Pro Sportify Pvt. Ltd. V/s. M/s. Vivid IT  
Solutions Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**For the Petitioner:** Counsel for the Petitioner

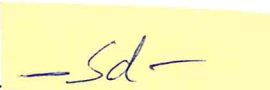
**For the Respondent:** Counsel for the Respondent

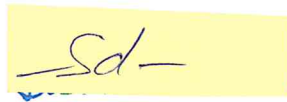
**ORDER**

Application under Section 19(2) and 19(3) has been filed stating that the full cooperation from the Ex-Director of the Corporate Debtor has not been received. Ld. Counsel appearing for the Ex-Directors <sup>16</sup> and directed to ensure that these Directors shall accompany the RP and provide him with all the details that are required in this case. Compliance be made within 1 week.

The name of the RP has still not been proposed. In view of the same, the IRP may continue as the RP in this case.

To come up for further consideration on 9<sup>th</sup> January, 2019.

  
**(Deepa Krishan)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**